

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P.134(ND)/2011

IN THE MATTER OF:

M/s. KSK Energy Company Pvt. Ltd.

.... Applicant/petitioners

Vs.

M/s. Athena Projects Pvt. Ltd.

.... Respondent

Order under Section 397-398 of the Companies Act

Order delivered on 09.10. 2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

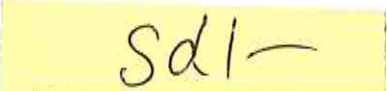
Hon'ble Member (T)

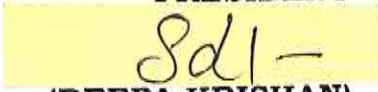
For the Applicant/petitioner	:	Mr. Shankar Narayan, Sr. Adv. Mr. Akshay Anand, Advocate Mr. Gereesh, C.A.
For the Respondent	:	Mr. Tarun Johri, Mr. Ankit Saini, Advs. for R-2 & 15 Ms. Subhra Pathak, Proxy Counsel for R-3 Mr. Nitish Gupta, Adv. for R-7 Ms. Anumeha Verma, Adv. for R-11

ORDER

On behalf of respondent No. 3, proxy Counsel has made a request that the arguing Counsel, Mr. Rajesh Bhardwaj is not well and is hospitalised. No objection has been raised by the learned Counsel for the petitioner.

Accordingly, hearing is deferred to 15th November, 2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)